



The Telangana Advocates Welfare Fund (Amendment) Act, 2018
Act 7 of 2018

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R.N.I. TELMUL/2016/73158
HSE No. 1051/2017-2019

[Price : Rs. 3-00 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 5] HYDERABAD, FRIDAY, MARCH 30, 2018.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 29th March, 2018 and the said assent is hereby first published on the 30th March, 2018 in the Telangana Gazette for general information:—

ACT No. 7 OF 2018.

**AN ACT FURTHER TO AMEND THE TELANGANA
ADVOCATES' WELFARE FUND ACT, 1987**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:—

A-393 (RSN)

[1]

- Short title, extent and commencement.** 1. (1) This Act may be called the Telangana Advocates' Welfare Fund (Amendment) Act, 2018.
- (2) It extends to the whole of the State of Telangana.
- (3) It shall come into force with immediate effect.
- Amendment of section 12. Act No.33 of 1987.** 2. In the Telangana Advocates' Welfare Fund Act, 1987(hereinafter referred to as the principal Act), in section 12,-
- (a) in sub-section (1), for the words "fifty rupees", the words " hundred rupees" shall be substituted;
- (b) in sub-section (2), for the words "rupees fifty", the words "rupees hundred" shall be substituted;
- Amendment of section 12A.** 3. In the principal Act, in section 12A, in sub-section (1), for the expressions, "Rs.50/-" "Rs.43/-" and "Rs.7/-", the expressions "Rs.100/-", "Rs.86/-" and "Rs.14/-" shall respectively be substituted.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

